

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 597 OF 2008

Friday, this the 24th day of April, 2009.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

A. Sebastian

Retired Postal Machine Assistant

Mail Motor Service

Ernakulam, Cochin - 16

Residing at Puthuvvel, 52/1020, Konthuruthy

Kochi - 682 013

Applicant

(By Advocate Mr. M.R.Hariraj)

versus

1. Union of India represented by the Secretary
to Government of India
Department of Posts
Ministry of Communications
New Delhi
2. Chief Post Master General
Kerala Circle, Trivandrum
3. Post Master General
Central Region, Ernakulam
4. Manager
Mail Motor Service
Ernakulam, Kochi

... *Respondents*

(By Advocate Mr.TPM Ibrahim Khan, SCGSC)

The application having been heard on 24.04.2009, the
Tribunal on the same day delivered the following:

ORDER

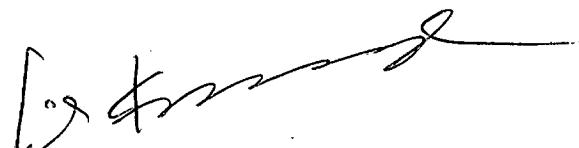
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The grievance of the applicant is that on his retirement from
service with effect from 31.12.2007, while all other dues were paid to
him, leave encashment has been withheld. In the reply statement the
respondents have stated that though the amount was kept ready the

applicant did not turn up to receive the same and it was remitted back to Post Office as there is no provisions for retention of the amount for a longer time. Now that the respondents are prepared to make the payment, let the applicant approach the authorities concerned to receive the said amount. If any discrepancy in the quantum of amount is noticed by the applicant, it is left to him to make a representation to the authorities in this regard for their decision. To avoid further delay, let the applicant approach the 4th respondent within two weeks from the date of communication of this order when the payment may be made immediately.

2. With the above directions, OA is disposed of.

Dated, the 24th April, 2009.



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

vs